

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

9. **COMP.APPL/115/2024 in CP/1300(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.04.2024**

NAME OF THE PARTIES: Kishore Kakumal Keswani
Vs
Manohar Kakumal Keswani

SECTION: 241(1) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT Rules, 2016

ORDER

1. Ms. Kajol Punjar a/w Mr. Ashutosh Kaushik, Ms. Manini Bharti, Ms. Radhika Keswani i/b Kaushik & Co., Ld. Counsel for the Petitioner present. Mr. Rohan Agrawal a/w Ativ Patel i/b AVP Partners, Ld. Counsel for the Respondent present.
2. Counsel for the Respondent seeks time up-to 02.05.2024 to file reply. Time granted. Counsel for the Respondent is directed to serve copy of the reply upon the Counsel for the Petitioner well in advance of the next date of hearing.
3. List this matter on **02.05.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)